

GOVERNMENT OF INDIA
MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING
LOK SABHA QUESTION NO. 1227
TO BE ANSWERED ON 03RD DECEMBER, 2024

RISING CASES OF ANIMAL CRUELTY

1227. MS SAYANI GHOSH:

Will the Minister of FISHERIES, ANIMAL HUSBANDRY AND DAIRYING

मत्स्यपालन, पशुपालन और डेयरी मंत्री

be pleased to state:

- (a) whether NCRB reports do not include offences committed under the Prevention of Cruelty to Animals Act, 1960 (PCA Act), which limits the understanding of the link between cruelty to animals and interpersonal violence, if so, the reasons therefor;
- (b) the steps taken by the Government to include such offences in NCRB reports;
- (c) whether the Draft PCA (Amendment) Bill, 2022 has not been tabled yet in the Parliament despite the widespread public support, if so, the details thereof; and
- (d) whether the Government is considering to table the said Bill in Parliament in order to make the law more stringent, if so, details thereof?

ANSWER

**THE MINISTER FOR FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
(SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH)**

(a)& (b)The National Crime Record Bureau (NCRB) does not include offences under the Prevention of Cruelty to Animal Act, 1960. The Animal Welfare Board of India is reporting to the State Police Department which in turn is registering offence under Indian Penal Code.

(c) &(d) The draft bill is under stakeholder consultation.
